

SC No. 58205/2016
FIR No. 585/2016
PS Ranhola
State Vs. Amit @ Meeta & Anr.

18.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App. as he is already connected through video conference for hearing argument on bail applications fixed today).

None for accused persons.

The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Heard. Record perused.

Since the case is at the stage of final arguments, therefore, it is an urgent case.

Reader of the court informed that he has received two



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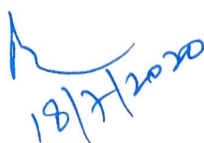
different e-mail requests from the Ld. Counsel for accused persons on the dedicated email id of the court regarding adjournment of the case. Printout of the same be taken and be kept on record. In the said email requests it is mentioned that Sh. Satvinder Kataria, Ld. Counsel for accused persons is unable to address final arguments as he is in Sonipat, Haryana and there is some network issue/hanging of phone. It is also reflected in the email message that Ld. Counsel for accused persons is unable to use CISCO Webex App. Request has been made on behalf of accused persons for fixing any date of Saturday in next month for purpose of addressing final arguments.

Reader of the court has further submitted that no written submission has been filed so far on behalf of accused persons on the dedicated email id of the court.

In view of above facts and circumstances and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. on 22.08.2020.

Ld. Counsel for accused persons is directed to submit brief written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. He be also informed that he may also advance oral arguments through video conferencing on the next date in this case.

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Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.


Reader of the court is directed to send message by e-mode to the Ld. Counsel for accused persons regarding the next date in this case.

The Ahlmad of the court has submitted that he has informed the next date and purpose to the Ld. Counsel for the accused persons and the requisite message shall also be sent to him.

Ahlmad is also directed to issue notice to the concerned Jail Superintendent through Nodal Officer, if any, by e-mode/ prescribed mode for the next date with directions to connect accused Amit @ Meeta S/o Sh. Ram Bhaj and Sumit Kumar S/o Sh. Satyveer through CISCO Webex App. on video conferencing.

Copy of the order be also sent to the Ld. Counsel for accused persons by e-mode for information.

In the interest of justice, copy of this order be also sent to the concerned Jail Superintendent for compliance and to apprise the accused persons about the status of the case.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.07.2020

**FIR No. 53/2017
PS Kirti Nagar
State Vs. Ramu @ Raman
U/s 302/34 IPC**

18.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Ujas Kumar, Ld. Counsel for the applicant/accused namely Ramu @ Raman, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Report of Insp. Surya Prakash dated 18.07.2020 has come.

This is a fresh application for extension of interim bail.

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Heard on the application for extension of interim bail.
Record perused.

Ld. Counsel for the applicant/accused has submitted that applicant was admitted to interim bail on 12.06.2020 for a period of 30 days and he was released from Jail on 13.06.2020. Applicant is still out of jail as on date, as submitted.

Ld. Counsel for the applicant has submitted that some legal aid counsel moved the earlier application and applicant is covered under the guidelines of Hon'ble High Powered Committee of Hon'ble High Court of Delhi as issued from time to time and, therefore, the interim bail may be extended. The accused person was in JC for more than two years and not involved in any other case, as stated. Applicant is having good conduct, as stated. Ld. Counsel for the applicant/accused has submitted that due to COVID-19 Pandemic and the recommendations/guidelines of Hon'ble Superior Courts coming from time to time, the interim bail is otherwise automatically extended. Copy of bail order dated 12.06.2020 passed by Sh. Vishal Singh, Ld. Special Designated Court/ASJ-03, West, Tis Hazari Courts, Delhi is annexed with the application.

Ld. Addl. P.P. for the State has opposed the application on

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the ground that as per the bail order dated 12.06.2020 the date of surrender was fixed for 13.07.2020 and the applicant has taken lame excuse in the application that he was not informed about the date of surrender by the concerned jail authorities.

Ld. Counsel for the applicant has submitted that he came to know about the relevant bail order only on 16.07.2020 and due to limited functioning of the court and otherwise facing difficulties due to Corona Pandemic, he could not obtain the copy of bail order earlier. It is further submitted on behalf of applicant that reply of Insp. Surya Prakash dated 18.07.2020 has already come according to which there is no whisper of any other involvement of the applicant in any other criminal case. Ld. Counsel for the applicant/accused has further submitted that any condition may be imposed and interim bail may be extended. Admittedly, the applicant was admitted to interim bail in view of the guidelines/recommendations of the Hon'ble High Powered Committee of Hon'ble High Court of Delhi.

I have considered rival submissions of both the sides and perused the record. The report of Insp. Surya Prakash does not reflect that applicant is also involved in any other case during the period he

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was on interim bail.

In view of overall facts and circumstances and in the interest of justice, the interim bail of applicant/accused Ramu @ Raman is hereby extended till 21.07.2020 on previous terms and conditions.

Meanwhile, in the interest of justice specific report of IO be called as to whether the applicant is involved in any other criminal case or not during the period he remained on interim bail.

SHO, PS Kirti Nagar shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

The applicant/accused shall follow all the norms of social/physical distancing and abide by all the guidelines/rules/orders of the Government as per policy in respect of the prevention of COVID-19 Epidemic in letter and spirit.

Copy of the order be provided to both the sides. One copy of order be sent to concerned Jail Superintendent for information and copy of order be also sent to the IO and SHO concerned for compliance.

Now, put up for consideration of this application for 21.07.2020 through video conferencing.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.07.2020

**FIR No. 53/2017
PS Kirti Nagar
State Vs. Rahul
U/s 302/34 IPC**

18.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Ujas Kumar, Ld. Counsel for the applicant/accused namely Rahul, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard on the application for interim bail u/s 439 Cr.P.C.

Ld. Counsel for the applicant/accused has submitted that the applicant was admitted to interim bail vide order dated 03.06.2020

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passed by Sh. Vishal Singh, Ld. Special Designated Court/ASJ-03, West, Tis Hazari Courts, Delhi for a period of 30 days. It is further submitted that the applicant was released from jail only on 20.06.2020 and the applicant has already surrendered before the concerned jail authority on 02.07.2020. It is further submitted that application under considerations is based on the basis of the guidelines/recommendations of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi as issued from time to time.

On the other hand, Ld. Addl. P.P. for the State has submitted that the report may be called from the concerned jail authority whether the applicant Rahul has surrendered before the concerned jail authority or not. It is also prayed by Ld. Addl. P.P. for the State that report of IO may also be called regarding involvement of applicant in any other criminal case during the period of interim bail. It is also prayed by Ld. Addl. P.P. for the State that conduct report of concerned Jail Superintendent may also be called from jail authority regarding the conduct of applicant Rahul during the period from the date he surrendered before the concerned jail authority (in case he has actually surrendered before jail authority) till date. Admittedly, the applicant was admitted to interim bail on 03.06.2020 as per the

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guidelines/recommendations of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi.

Ld. Counsel for the applicant submits that the said report of IO and Jail Superintendent may be called for 21.07.2020.

On request, put up for consideration of this application through video conferencing on 21.07.2020, as prayed. Meanwhile, report of IO and concerned Jail Superintendent be called.

Copy of this order be sent/transmitted to IO and Jail Superintendent concerned for compliance with directions to furnish the report in terms of the submissions as reflected above.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.07.2020